

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 88/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding (Competitive Bidding Guidelines) and (a) PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited.

Date of Hearing : 31.5.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : GMR Warora Energy Limited (GMRWEL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Another

Parties present : Shri Anand K. Ganesan, Advocate, GMRWEL  
Ms. Swapna Seshadri, Advocate, GMRWEL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking clarification of the operational parameters, namely Auxiliary Power Consumption, Station Heat Rate and Gross Calorific Value, and components of Service Tax on transportation of coal for calculation of compensation on account of Change in Law events either on actual basis or on bid assumed parameters in terms of order dated 1.2.2017 in Petition No.8/MP/2014 and Article 10 of the PPA dated 17.3.2010.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 28.6.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.7.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 9.8.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**